

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 604  
IB-319/ND/2024

**IN THE MATTER OF:**  
**Bank of India Limited**

...PETITIONER

**Vs.**

**Pashupati Dairies Private Limited**

...RESPONDENT

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 22.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Adv. Karan Gandhi & Adv. Sikhar Tiwari.

**ORDER**

Ld. Counsel for the Financial Creditor is present and submitted that in terms of the order dated 13.06.2024 they have served the Respondent through e-mail and service through postal and courier service together. Ld. Counsel for the Petitioner sought liberty to serve the Respondent by substituted service i.e. through publication. Liberty is granted to serve the Respondent through publication and file proof of service. List the matter on **23.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**